

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Ins) No. 12 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018

by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

IN THE MATTER OF:

Assistant P.F.Commissioner, EPFO,
Rep.by its R.P.F.C.-II Shri Venkata Subbaiah Kommera.
S/o.K.Chainna Obulu, E.P.F.Organisation,
District Office Kurnool

... Appellant

V.

1. VBC Industries,
Through TSN Raja, Resolution Professional
M/s VBC Industries Limited,
6-2913/914, III Floor Progressive Towers,
Khairtabad, Hyderabad, Telengana-004.
2. Committee of Creditors,
Through Resolution Professional,
6-2913/914, III Floor Progressive Towers,
Khairtabad, Hyderabad, Telengana-004.
3. M/s Kamini Metalliks Private Limited,
Sy.No.372, Chandapur Vilage, Hatnoora Mandal,
Medak, Telengana -502296. ..Respondents

Present :

For Appellant : Dr.B.Manoj Kumar, Advocate

For 1st Respondent : Mr.TSN Raja, PCMA

ORDER
(VIRTUAL MODE)

Heard the Learned Counsel appearing for the Appellant.

2. For Respondent No.1, Mr.TSN Raja, PCMA, appears and prays for time for filing 'Reply/Response/Counter' of Respondent No.1 and accordingly is permitted to file 'Reply/Response/Counter' of Respondent No.1 within 2 weeks from Today.

3. In respect of Respondents No.2 and 3, notice is ordered returnable by 25.3.2021.

4. The Learned Counsel for the Respondent No.1 shall furnish copy of the Reply/Response/Counter of Respondent No.1, 5 days before the next date of hearing. Soon after the receipt of Reply/Response/Counter of Respondent No.1, it is open to the Learned Counsel for the 'Appellant' to file 'Rejoinder', if any, within 4 days thereafter, ofcourse, after serving copy of the same to the Learned Counsel for the Respondent No.1. The Learned Counsel for the Appellant as well as Mr.T.S.N.Raja, PCMA, appearing for Respondent No.1 are required to file 'Notes of Submissions' containing not more than 3 to 4 pages together with citations, if any, which they rely upon, ofcourse, after serving the copies of the same to the other side, well in advance, before the next date of hearing.

5. Let the requisite together with Process Fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondent. In the event of the Learned Counsel for the Appellant providing the aforesaid details, then the 'Office of the Registry' may issue notice to the Respondent.

4. The Office of the Registry is directed to List the present Appeal along with the other Appeals in Co.App.(AT)(Ins)59 of 2021, Co.AplAT)(Ins)66 of 2021, Co.Apl.(AT)(Ins)41 of 2021 on 25.3.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

16 .03.2021

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